

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2027
(To be answered on the 28th July 2016)

IRREGULARITIES IN LEASING OF LAND TO DIAL

2027. PROF SAUGATA ROY

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Comptroller and Auditor General of India (CAG) had audited the records of leasing land to Delhi International Airport Limited (DIAL) for the international aerodrome in Delhi;
- (b) if so, the details thereof;
- (c) whether the CAG noticed any irregularities in leasing of land to the joint venture; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (d): Yes Madam. Comptroller and Auditor General (CAG) had carried out a performance audit of implementation of PPP airport project at Indira Gandhi International Airport, New Delhi and presented its report No. 5 of 2012 to the Parliament. The CAG in its report had raised issue of leasing out land to the Joint Venture Company i.e. Delhi International Airport Private Ltd. (DIAL) on a nominal rental basis and commercial exploitation of the land management of the land record etc. The CAG report was taken up by Public Accounts Committee of Lok Sabha for examination based on the replies from Ministry of Civil Aviation. PAC had submitted its report (94th Report) to the Parliament. Ministry has taken action on the recommendation/ observation of the committee and has already sent action taken note to the committee.